

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01000/2019
Chandigarh, this the 20th day of September, 2019

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

1. Railway Pensioners Welfare Association (Regd. No. 531), Affiliated with Bharat Pensioners Samaj, New Delhi, Office, Near Comrade da Dhaba, Sham Nagar, Ludhiana though its President namely Bhajnik Singh, aged 65 years.
2. The General Secretary of Railway Pensioners Welfare Association (Regd. No. 531), Affiliated with Bharat Pensioners Samaj, New Delhi Office: Near Comrade Da Dhaba, Sham Nagar, Ludhiana – 141001, namely Hardeep Singh, aged 63 years.
Group 'C'

....**Applicants**

(Present: Mr. G.P. Vashist, Advocate)

Versus

1. Union of India through its General Manager, Northern Railway, Baroda House, New Delhi -110001.
2. The Secretary, Government of India, Ministry of Personnel PG & Pensioners Welfare, 3rd Floor, Lok Nayak Bhawan, Khan Market, New Delhi-110001.
3. The Senior Divisional Finance Manager, D.R.M. Office, Ferozepur Cantt, Ferozepur – 152001.
4. The Divisional Personnel Officer (Settlement), DRM Office, Northern Railway, Ferozepur Cantt – 152001

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. MA NO. 060/01517/2019 is allowed and the applicants are permitted to join together to file this O.A.
2. The present O.A. has been filed by the applicants for issuance of a direction to the respondents to issue a new Pension Payment Order (PPO) Number, as revised after 7th CPC w.e.f. 01.01.2016.
3. Heard.

4. Learned counsel submitted that in response to the representation made by some of the applicants, the respondents have informed, vide letter dated 23.06.2019 (Annexure P-2 colly) that the new PPO number has been sent to the concerned Bank. He contended after the concerned Bank has denied receipt of any new PPO number of the applicants. It is further submitted that one similarly situated employee namely Gurcharan Singh has been informed, vide a communication dated Nil (Annexure A-3), in pursuance of Railway Board letter dated 11.07.2017, all the details like old PPO number, New PPO number , pay scale and the pension fixed after revision etc. Learned counsel prayed that a direction be issued to the respondents to issue new PPO number to them, along with detailed information and pay scale and pension etc., as has been given to one Gurcharan Singh vide Annexure A-3.

5. Considering the short prayer made by learned counsel for the applicants, I deem it appropriate to dispose of the O.A., in limine, with a direction to the respondents to provide all the details like old PPO number, revised PPO number, their pay scales and pension fixed after revision etc., as indicated in communication (Annexure A-3), issued to one similarly placed person. Ordered accordingly.

6. The needful be carried out within a period of three months from the date of receipt of a copy of this order. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 20.09.2019**

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